

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 625/GT/2025

Subject : Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW).

Petition No. 626/GT/2025

Subject : Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW).

Petitioner : DVC Limited

Respondents : WBSEDCL and others.

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragyan Pushkar, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter are completed and that the orders in the Petitions may be reserved. None appeared for the Respondents/ Objectors, despite notice.

2. The Petitioner is directed to file the following additional information on an affidavit, after serving a copy to the Respondents/ Objectors, on or before **27.3.2026**:

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Form J:

I. In reference to Annexure-C (expenditure not claimed in True-up Petition) to the response dated 19.12.2025, detailed clarifications with regard to the following entries:

- (a) 'Adjustment of Insurance claim from ICICI Lombard' and 'Rectification of excess amount capitalised vide 2223NJV3103100001210180'.*
- (b) Details of items for which the decapitalisation of Rs. (-) 268.78 Cr. has been kept under exclusions.*

Form-15:

II. Revised Excel for Form 15 for the year 2019-20 in accordance with the Audited Form 15 (weighted average GCV of Oct-Dec 2018 as provided in Excel does not match the audited certificate).



III. The opening stock of coal and oil for October-December 2018 as per the prescribed Form-15 of the 2019 Tariff Regulations, for calculation of weighted average GCV and landed price of coal/oil.

IV. It is submitted that coking coal has been utilised in the case of Mejia 1-3. Details of different sources of coal for the generating station, along with segregated data for coking and other coal in Form 15 to be submitted.

Form-15 B:

V. Justification qua the claim of Auxiliary consumption of 9.80% for 2019-24 and 9.30% for 2024-29.

Sinking Fund:

VI. As per the judgement of APTEL dated 20.8.2024 in Review Petition No. 4 of 2019 in Appeal no. 17 of 2014 and batch:

“35. The 2nd respondent DVC can claim only one of the two elements, namely (a) contribution to sinking fund for payment of bond amount to subscribers at the time of redemption or (b) depreciation of capital assets created by utilizing the bond amount, as passthrough in tariff”

One of the two options, as directed by the judgment of APTEL, shall be exercised by the generating stations within the time specified hereinafter, failing which the Commission shall exclude the contribution to the sinking fund at the stage of truing-up for the period 2019–24 and during the tariff determination for the period 2024–29

Common Office (Central Office):

VII. With respect to submission made in response to query ‘u’ of the RoP dated 29.12.2025 in Petition No. 676/GT/2025, reconciliation of the GFA (addition, deletion and decapitalization to be shown separately) for all the common offices for the period 2014-19 along with details of year of capitalization of assets corresponding to Rs. 778.08 lakh, along with the auditor certificate for the reconciliation and certification that the aforesaid amount has not been capitalized under any other common office or as ACE in any other generating station.

VIII. With respect to the additional capitalisation of Rs. 778.08 lakh towards the central office, details of the amount already capitalised (corresponding to Storage & Network components in the Vendor’s Data Centre) prior to 2019-20 and the amount remaining to be capitalised.

Petition No. 626/GT/2025

Common Office:

I. It is observed that the AFC claimed for common offices and its apportionment towards all DVC generating stations is different across petitions. Duly revised common office forms and claimed AFC for common offices to be considered across all petitions be submitted.

II. DPR, original scope of works envisaged, and detailed justification for the additional capital expenditure claimed for the ‘New Admin Building’ under Central Office, along with the supporting documents and clarification as to how the asset will benefit the Petitioner’s operations. Also, clarification qua the divisions which shall be housed under the new building.

III. Existing status of activities relating to ‘New Admin Building’ and estimated timelines, including the put to use date.

IV. Establish the linkage of the Order in Petition No. 366/MP/2023 dated 28.10.2024 to the add cap of ‘SAP ERP implementation’.



V. *Detailed justification to be submitted for the additional capital expenditure claimed of 'SAP ERP implementation' under Central Office, along with supporting documents.*

3. The Respondents/Objectors are permitted to file their respective replies/responses by **14.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **28.4.2026**.

4. Subject to the above, orders in the Petitions are reserved.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

